

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3034
ANSWERED ON:12.08.2010
CONSTITUENT ASSEMBLY OF JHARKHAND
Namdhari Shri Inder Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government has received any proposal from the State Government of Jharkhand for the enlargement of its assembly; and

(b) if so, the details thereof alongwith the reaction of the Union Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOIL)

(a) and (b): While the delimitation process in respect of various constituencies in the State of Jharkhand by the Delimitation Commission constituted under the Delimitation Act, 2002 was in progress, certain memoranda, inter alia, seeking enactment of law in respect of the following:-

(i) increasing the number of seats in Jharkhand Legislative Assembly to 150;

(ii) for maintaining the present percentage of ST seats similar to that of Tripura;

(iii) increase in number of Jharkhand Assembly Constituency to 140-160 thereby increasing the number of ST seats; and

(iv) maintaining present percentage of ST seats on Tripura pattern.

However, no law for giving effect to the said proposal was enacted having regard to the provisions of the third proviso to clause (3) of article 171 of the Constitution.